

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 28
TP (Co. Act)-06(PB)/2023
Old CP No. 15/2016

IN THE MATTER OF:

Kirron Dutta	...	Applicant/Petitioner
Vs		
JSM Oilfield Services Private Limited	...	Respondent

Order under Section 433(e)/433(f) of the Companies Act, 1956.

Order delivered on 03.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Jyoti Gulati, Advocate
For the Respondent :

ORDER

This matter has been transferred from the Hon'ble High Court of Delhi.

A new Ld. Counsel Ms. Jyoti Gulati seeks time to follow the procedure and file Vakalatanma in the matter and to also explain the absence of Counsel on the previous date.

List the matter again **on 20.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)